

Quotation for Supply of EPABX Machine of capacity 06 P&T Lines and 18 Intercom Numbers (with the expandability upto 24 Intercom Numbers) alongwith one U.P.S. Of capacity 1 K.V.A.for operating Call Exchange Facility at the Residence of Hon'ble the Chief Justice

1. Name of the Firm
(In case of Company/Authorised Dealer, the name of Proprietor/Partner should also be mentioned)

2. Address of the Company/Authorised Dealer with Phone and Mobile No.
.....
.....

3. Name of Authorized Person with
phone number (if any)

4. U.P. V.A.T. Registration No.
(Please enclose photocopy of Registration)

5. Details of Experience of supply
(May be submitted on separate sheet)

6. Details of Earnest Money
Draft No.
Date
Rupees
Name of Bank & Branch

Sl. No.	Item	Rate (inclusive of all charges and taxes) with 01 year warranty	Rate (inclusive of all charges and taxes) with 03 year warranty
1.		Rs.....	Rs.....

Date:

**Signature of Authorized Signatory
Seal:**

Notice Inviting Quotations
High Court of Judicature at Allahabad
Lucknow Bench, Lucknow

Sealed Quotations are invited from the Companies / Authorized Dealers for supply of one EPABX Machine of capacity 06 P&T Lines and 18 Intercom Numbers (with the expandability upto 24 Intercom Number) alongwith one U.P.S. of capacity of 1 K.V.A. with 01 (one) year and with 03 (three) year warranty, for providing Telephonic Facility at the Residence of Hon'ble the Chief Justice (11, Kalidas Marg, Lucknow) of High Court, Allahabad.

Duly completed and sealed Quotations having separate **Technical and Financial Bids** may be deposited with the Section Officer (Telephones) of the Court till **06.01.2014 upto 2:00 p.m** and the same will be opened on **06.01.2014 at 3:00 p.m** before the Committee constituted for the purpose, in presence of representatives of the Companies/Authorised Dealers, who wish to remain present. The Registrar reserves the right to accept or reject any or all Quotation(s) without assigning any reason therefor.

Terms and Conditions of Quotations

1. The Company/Authorised Dealers must submit their Quotations in sealed envelopes.
2. The Company/Authorised Dealers must have vast experience of supply and installation of EPABX Machines in Govt. Departments.
3. The Company/Authorised Dealer is required to submit a list of previous clients / departments where it has supplied the EPABX Machines alongwith the Quotation Form.
4. Earnest Money in the shape of Bank Draft for Rs. 10,000/- of a Nationalized Bank in the name of the Registrar, High Court, Lucknow Bench, Lucknow, valid for a period of three months, should be submitted along with the Quotation.
5. Quotations without Earnest Money Deposit shall not be considered.
6. If a Company/Authorised Dealer, whose Quotation is accepted, fails to execute the agreement of supply within 15 days of the acceptance, Earnest Money Deposit shall stand forfeited.
7. The Company/Authorised Dealer, whose Quotation is accepted, shall submit security deposit Rs.10,000/- through F.D.R pledged in favour of the Registrar, High Court, Lucknow Bench, Lucknow, within 15 days from the date of issue of Acceptance Letter, which shall be released after the expiry of warranty period.
8. Incomplete Quotations shall be liable to be rejected.
9. The decision of Accepting Authority shall be final and binding on all the parties.
10. If any recovery is proposed by the Registrar of the Court, same will be deducted from the bill.
11. The Quotation Form with terms and conditions shall be signed and sealed by the Company/Authorized Dealer.
12. Rates should be quoted inclusive of all charges and taxes. Nothing extra shall be paid.
13. The Company/Authorised Dealers interested to purchase the Quotations Forms from Cash Office of High Court may contact to Section Officer (EPABX) at Mobile No. 8004996699 for entrance into the High Court premises.
14. The Registrar reserves the right to accept or reject any or all Quotations without assigning any reason.
15. All disputes shall be subject to jurisdiction of District Court, Lucknow.
16. The Earnest Money of the rejected Quotations shall refunded after obtaining stamped receipt as per Part- IV Rule 2 (11) Stock Purchase Rule.

Registrar
High Court, Lucknow Bench,
Lucknow.

High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

NOTICE INVITING QUOTATION

Sealed Quotations are invited from the Companies/Authorised Dealers for supply and installation of EPABX Machine of Capacity of 06 P&T Lines and 18 Intercom Numbers (with Exapndability upto 24 Intercom Numbers in future) with one U.P.S. of capacity of 1 K.V.A. with 01 (one) year and with 03 (three) year warranty, for Telephonic Facilities at the Residence of Hon'ble the Chief Justice (at 11, Kalidas Marg, Lucknow) of High Court, Allahabad.

Quotation Forms can be obtained from the Cash Section of the Court on all working days from **11.12.2013 to 04.01.2014** between 11 A.M to 2:00 P.M on payment of Rs.100/-. Quotation Forms can also be downloaded from the official website of High Court and Govt. of U.P. (www.allahabadhighcourt.in and www.upgov.nic.in, respectively). Downloaded forms may be submitted alongwith a Demand Draft of Rs.100/- towards Quotation document fee in favour of the Registrar, High Court, Lucknow.

Sealed Quotations having separate **Technical and Financial Bids** shall be received in the office of the Section Officer (Telephone) on all working days till **06.01.2014** upto **2:00 P.M.** and shall be opened before the Committee constituted for the purpose on **06.01.2014** at **3:00 P.M.** in the Chamber of O.S.D.(Telephones) in presence of the representatives of the Company/ Authorised Dealers who wish to remain present.

The Registrar, High Court, Lucknow Bench, Lucknow reserves the right to accept or reject any or all Quotations without assigning any reason.

Registrar
High Court, Lucknow Bench,
Lucknow.

उच्च न्यायालय, लखनऊ पीठ,
लखनऊ।
कोटेशन आमन्त्रण हेतु सूचना

उच्च न्यायालय लखनऊ पीठ के प्रयोग हेतु एक EPABX Machine जिसकी क्षमता 6 पीएन0टी नम्बरों तथा 18 इण्टरकाम नम्बरों (जो कि भविष्य में 24 इण्टरकाम नम्बरों तक बढ़ाया जा सके) तथा एक U.P.S., जिसकी क्षमता 1 के0 वी0ए0 हो, जिसकी वारण्टी अवधि एक वर्ष तथा तीन वर्ष हो, माननीय मुख्य न्यायामूर्ति, उच्च न्यायालय इलाहाबाद के आवास(11 कालीदास मार्ग, लखनऊ) पर आपूर्ति एवं स्थापना हेतु मुहरबन्द कोटेशन कम्पनियों/ अधिकृत डीलरों से निर्धारित प्रारूप पर, आमंत्रित की जाती है।

कोटेशन फार्म न्यायालय के कॅश अनुभाग से रू0 100/- (रूपये सौ) मात्र के भुगतान पर दिनांक **11.12.2013** से **04.01.2014** तक पूर्वान्ह **11:00 बजे** से अपरान्ह **02:00 बजे तक** प्राप्त किया जा सकता है। कोटेशन फार्म उच्च न्यायालय एवं उत्तर प्रदेश राज्य सरकार की आधिकारिक वेब साइट (www.allahabadhighcourt.in तथा www.upgov.nic.in कमशः) से भी डाउनलोड किया जा सकता है। डाउनलोड किये गये कोटेशन फार्म को कोटेशन शुल्क के रूप में रू0 100/ का डिमाण्ड डाफ्ट जो कि "रजिस्ट्रार, हाई कोर्ट, लखनऊ" के पक्ष में देय हो, संलग्न कर, जमा किया जायेगा।

मुहरबन्द कोटेशन, अलग- अलग **Technical and Financial Bids** के साथ, सभी कार्यदिवसों में दिनांक **06.01.2014** तक अपरान्ह **02:00 बजे तक** अनुभाग अधिकारी टेलीफोन के कक्ष में जमा की जायेगी तथा उक्त निविदा दिनांक **06.01.2014** को अपरान्ह **03:00 बजे** इस उद्देश्य हेतु गठित समिति के समक्ष खोली जायेगी। फर्मों के इच्छुक प्रतिनिधि कोटेशन खुलने के समय उपस्थित रह सकते हैं।

निबंधक उच्च न्यायालय, लखनऊ को यह अधिकार होगा कि वह किसी कोटेशन को बिना कारण संदर्शित किये निरस्त अथवा स्वीकार कर सकते हैं।

निबन्धक
उच्च न्यायालय, लखनऊ